

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

Original Application No.352/2006
This the 18th of August 2006

HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN.

R.P. Misra aged about 64 years, son of Late Sri S.P. Misra,
Resident of 2/238. Vishal Khand-2, Gomti Nagar, Lucknow.

...Applicant.

By Advocate: Shri M.C. Joshi.

Versus.

1. Union of India, through The Secretary, Ministry of Railways, Railway Board, New Delhi.
2. The F.A. and C.A.O., N. Riy., Head Quarters Office, Baroda House, New Delhi.
3. The Divisional Railway Manager, N. Riy., Hazratganj, Lucknow.
4. The Senior Divisional Finance Manager, N. Riy., Divisional Office, Hazratganj, Lucknow.

.... Respondents.

By Advocate: Shri Bhupendra Singh for Shri N.K. Agrawal.

ORDER (Oral)

BY HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN.

Heard Shri M.C. Joshi, the learned counsel for the applicant and Shri Bhupendra Singh holding brief for Shri N.K. Agrawal, learned counsel for respondents on this O.A.

2. The grievance of the applicant is that inspite of repeated written representations copy of which are Annexure-1, Annexure-2,

(2)

Annexure-3, Annexure-4 and Annexure-5, the respondents are not paying the balance amount of PF and GPF, though the applicant ^{long back} retired on 31.07.2002. The Tribunal is of the view that this O.A. can be disposed of even at this stage with suitable directions to the respondents to consider and dispose of the matter ^{at the} earliest.

3. This O.A is finally disposed of with a directions that if the applicant gives a fresh application within a period of one month from today to the Respondent No.3, he shall consider and dispose of the application of the applicant within a period of three months in accordance with rules, ^{from the date} the certified copy of this order is produced before him. If the applicant does not give any fresh application, he will not be entitled to the benefits of this order. No order as to costs.


(KHEM KARAN)
VICE-CHAIRMAN.

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